

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 41438 of 2013

(Arising out of Order-in-Appeal No. MAD-CEX-000-APP-319-2012 dated 21.12.2012 passed by Commissioner of Central Excise (Appeals) Lal Bahaur Shashtri Marg, C.R. Buildings, Madurai-625 002.

M/s. Shri. N. Muthusamy,
Chockkalinagam Nagar,
Madurai.

: Appellant

VERSUS

The Commissioner of Central Excise,
Bibikulam, Madurai

: Respondent

APPEARANCE:

None
For the Appellant

Ms. Anandalakshmi Ganeshram, Superintendent (A.R)
For the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)

FINAL ORDER Nos. 40493/2023

DATE OF HEARING: 27.06.2023
DATE OF DECISION: 27.06.2023

Order : Per Ms. Sulekha Beevi C.S.

None for the appellant. Learned Counsel for the appellant had reported that he had 'no instructions' from the appellant. The Bench had directed the Registry to issue notice by registered post directly to the appellant. The notice issued has returned with the endorsement "no such address". It is presumed that appellant is not interested in prosecuting the appeal.

The appeal is dismissed for default in terms of Rule 20 of CESTAT (Procedure) Rules, 1982.

(Order dictated and pronounced in the open court on 27.06.2023)

(M. AJIT KUMAR)
Member (Technical)

(SULEKHA BEEVI C.S.)
Member (Judicial)

RKP